

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.448/2017 in O.A. No.4409/2012

Friday, this the 3<sup>rd</sup> day of November 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Shri Naresh Kumar  
Aged about 64 years  
c/o Shri Vikas Goswami  
H.No.864, Sector 12, R K Puram  
New Delhi – 110 022

(Dr. K S Chauhan and Mr. Murari Lal, Advocates)

..Applicant

Versus

1. Shri Rajiv Mehrishi, IAS  
Secretary  
Ministry of Home Affairs  
North Block  
New Delhi – 110 001
2. Shri Ajay Mittal, IAS  
Secretary  
Department of Personnel & Training  
Ministry of Personnel, Public Grievances &  
Pensions, North Block  
New Delhi – 110 001
3. Shri T Jacob, IAS  
Secretary  
Union Public Service Commission  
Dholpur House,  
New Delhi – 110 068

..Respondents

(Mr. R N Singh and Mr. Amit Sinha, Advocates for respondent No.1,  
Ms. Purnima Malik, Advocate for Mr. Ankur Chhibber, Advocate for respondent  
No.3 and Nemo for respondent No.2)

**O R D E R (ORAL)**

**Justice Permod Kohli:**

The only direction issued by the Tribunal vide order dated 21.07.2016  
in O.A. No.4409/2012 was to decide the representation of the applicant.

The respondents have decided the representation by passing a reasoned and speaking order dated 14.07.2017.

2. The directions having been complied with, nothing survives in this C.P. Proceedings dropped. The applicant shall have the liberty to seek remedial measures, if so advised.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

**November 3, 2017**  
/sunil/